

15.31 hrs.

**STATE OF UTTARANCHAL (REGULARIZATION AND  
CONVERSION OF THE PRE-1980 SETTLEMENTS ON  
FOREST LANDS INTO REVENUE LANDS) BILL, 2005**

SHRI K.C. SINGH 'BABA' (NAINITAL): Sir, I beg to move for leave to introduce a Bill to provide for conversion into revenue lands of all such forest lands which situate in the State of Uttaranchal forming part of reserved forest or protected forest and which had settlements prior to the 24<sup>th</sup> day of October, 1980; for regularization of all such encroachments and settlements and for matters connected therewith or incidental thereto."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for conversion into revenue lands of all such forest lands which situate in the State of Uttaranchal forming part of reserved forest or protected forest and which had settlements prior to the 24<sup>th</sup> day of October, 1980; for regularization of all such encroachments and settlements and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI K.C. SINGH 'BABA' : I introduce the Bill.

MR. DEPUTY-SPEAKER: Item Nos. 28 and 29, Shri Abdullakutty – Not present.